

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00889/2018

Chandigarh, this the 17th day of November, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...
Harsh Bala, aged 35 years, ^{W/o} Sh. Punit Kumar, R/o H. No.4, Samta Asharam, Ram Nagar, Ambala Cantt (Haryana) -133001 (Group C)

....Applicant

(Present: None)

Versus

1. The Commissioner, Kendriya Vidyalaya Sangathan, Institutional Area, Sahid Jeet Singh Marg, New Delhi - 110016.
2. The Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Sector 31, Chandigarh - 160031.
3. The Principal, Kendriya Vidyalaya - I, Amabala Cantt - 133001.

Respondents

(Present: Mr. R.K. Sharma, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the respondents has produced a copy of Memorandum dated 04.09.2018 and a communication dated 06/12.11.2018, which are taken on record. On the basis thereof, learned counsel submitted that since the transfer cancellation order of the applicant has been withdrawn, therefore, this O.A. has become infructuous and it may be disposed of as such.
2. In the wake of above, the O.A. is disposed of as having been rendered infructuous. No costs.

**(AJANTA DAYALAN)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 17.11.2018

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